

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13802-13805/2019

(Arising out of impugned final judgment and order dated 13-06-2019 in WA No. 1375/2019 13-06-2019 in WA No. 1376/2019 13-06-2019 in WA No. 1359/2019 13-06-2019 in WA No. 1374/2019 passed by the High Court Of Kerala At Ernakulam)

THE SILPPI CONSTRUCTIONS CONTRACTORS Petitioner(s)

VERSUS

UNION OF INDIA & ANR. ETC. ETC. Respondent(s)

(FOR ADMISSION and I.R. IA No. 89119/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 89118/2019 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 21-06-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT
(VACATION BENCH)

For Petitioner(s)

Mr. P.N. Ravindran, Sr. Adv.
Ms. Suman Yadav, Adv.
Mr. Rajiv A. George, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. Vikramjit Banerjee, ASG
Mr. R. Balasubramanian, Sr. Adv.
Mr. Rajan Kr. Chaurasia, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Baibhav Chadha, Adv.
Mr. A.K. Sharma, Adv.

Mr. Yugandhara Pawar Jha, AOR

Ms. Meenakshi Arora, Sr. Adv.
Mr. Pragyan Pradip Sharma, Adv.
Mr. Atul Jha, Adv.
Mr. Chandan Goswami, Adv.
Ms. Rashmi Singh, Adv.
Mr. Deepu Thankan, Adv.

Mr. Joseph Kodyantra, Adv.
Ms. Raji Joseph, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Special Leave Petitions are dismissed in terms of the
signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

[Signed reportable order is placed on the file]

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13802-13805/2019

(Arising out of impugned final judgment and order dated 13-06-2019 in WA No. 1375/2019 13-06-2019 in WA No. 1376/2019 13-06-2019 in WA No. 1359/2019 13-06-2019 in WA No. 1374/2019 passed by the High Court Of Kerala At Ernakulam)

THE SILPPI CONSTRUCTIONS CONTRACTORS Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION and I.R. IA No. 89119/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 89118/2019 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 21-06-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT
(VACATION BENCH)

For Petitioner(s)

Mr. P.N. Ravindran, Sr. Adv.
Ms. Suman Yadav, Adv.
Mr. Rajiv A. George, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. Vikramjit Banerjee, ASG
Mr. R. Balasubramanian, Sr. Adv.
Mr. Rajan Kr. Chaurasia, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Baibhav Chadha, Adv.
Mr. A.K. Sharma, Adv.

Mr. Yugandhara Pawar Jha, AOR

Ms. Meenakshi Arora, Sr. Adv.
Mr. Pragyan Pradip Sharma, Adv.
Mr. Atul Jha, Adv.
Mr. Chandan Goswami, Adv.
Ms. Rashmi Singh, Adv.
Mr. Deepu Thankan, Adv.

Mr. Joseph Kodyantra, Adv.
Ms. Raji Joseph, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Special Leave Petitions are dismissed.

However, the reasoned order will follow.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)